

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1303/2024

IN THE MATTER OF :

News Item titled "New waste mounds creep up on capital" appearing in the Hindustan Times dated 04.11.2024

NDOH: 19.01.2026

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Filed by:

New Delhi:

Dated: 14.01.2026

Delhi Pollution Control Committee

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

(1)

ORIGINAL APPLICATION NO. 1303 /2024

IN THE MATTER OF:

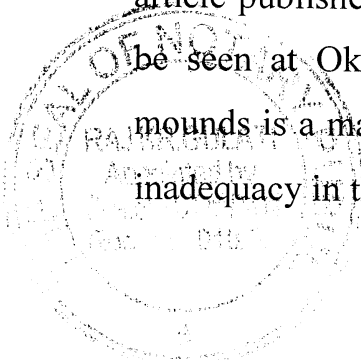
News Item titled "New waste mounds creep up on capital" appearing in the Hindustan Times dated 04.11.2024

AFFIDAVIT OF DELHI POLLUTION CONTROL COMMITTEE (DPCC)
REGARDING RESPONSE / REPLY IN TERMS OF THE ORDER DATED
16.10.2025

IT IS MOST RESPECTFULLY SHOWETH:

I, Dr Anwar Ali Khan Additional Director, Delhi Pollution Control Committee, 3rd Floor, Block 1, DMRC IT Park Building, Shastri Park , Delhi 110053 do hereby solemnly affirm and state as under:

1. That, I am working as Additional Director, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter suo-motu related to the increasing accumulation of waste in Delhi, specifically highlighting the emergence of new waste mounds in areas of Bawana and Singhola as per the article published. After efforts lasting more than five years, some progress can be seen at Okhla, Bhalswa and Ghazipur but the emergence of new waste mounds is a major cause of concern and points to a larger problem of systemic inadequacy in the management of waste production.



(2)

3. That Hon`ble Tribunal has impleaded DPCC besides MCD, CPCB & District Magistrate (North West) as respondents in the above matter.
4. That with regard to Engineered Sanitary Landfill (ESLF) in the Integrated Municipal Solid Waste Management Facility at Bawana it is submitted that, DPCC issued Consent to operate on 12.03.2025 (valid upto 15.06.2029) and authorisation under MSW Rules-2016 on 12.03.2025. (Copies of the same are available on the records of this Hon`ble Tribunal as page number 199 to 220). Ministry of Environment and Forest-Govt of India has issued Environmental Clearance for the project on 08.05.2012. Copy of the same is enclosed herewith as **Annexure-A**.
5. That with regard to Singhola Site, it is most respectfully submitted that MCD has informed that in May-2025 entire quantity of stacked silt was removed. Subsequently, since July-2025 site was resumed for silt deposition. On 06.01.2026, it was further informed that MCD is under process in awarding tender for processing for incoming silt and disposal of the same on the daily basis.
6. That, this Hon`ble Tribunal has taken up the general matter related to compliance of Municipal Solid Waste Management Rules-2016 in GNCTD on 22.12.2025 and pleased to order as under:

7.*However, to avoid the overlapping exercise and conflicting order, we direct the GNCTD to file the regular progress report in respect of solid waste management for the purpose of completing the record.....*

7. That a new Waste to Energy Plant of 3000 Tons per day capacity is proposed at Narela – Bawana for which Environmental Clearance has already been accorded by MOEFCC on 18.06.2025.

3

Proposed timeline for completion of this new WTE is December ,2027.

8. That the present action taken report of DPCC may kindly be taken on record.

[Handwritten Signature]
DEPONENT

VERIFICATION:

I, the above-named deponent, declare that the contents of the present affidavit are true and correct to the best of my knowledge and based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this ___ day of January, 2026.

15 JAN 2026

[Handwritten Signature]
DEPONENT



[Handwritten Signature]
NOTARY PUBLIC
GOVT OF DELHI

15 JAN 2026

(4)

F. No. 10-67/2009-IA.III
Government of India
Ministry of Environment & Forests
(IA-III Division)

Annexure - A

Paryavaran Bhawan,
 CGO Complex, Lodhi Road,
 New Delhi - 110 003,

Dated: 8th May, 2012

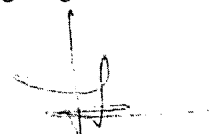
To
 M/s Delhi MSW Solutions Ltd,
 2E/25, 3rd Floor, Jhandewalan Extn,
 New Delhi - 110 055.

Subject: Environmental Clearance for waste to energy plant at Integrated Solid Waste Management facility at Narela Bawana, Delhi by M/s Delhi MSW Solution Ltd - Reg.

This has reference to your letter No.DMSWS/DEL/MSW-WtE/2011-12/01 dated 30.09.2011 seeking Environmental Clearance under the Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form-1, EIA, EMP, and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 17th - 18th October, 2011.

2 It is interalia, noted that M/s Delhi MSW Solution Ltd. has established 4000 TPD Integrated Municipal Solid Waste Management Facility at Narela Bawana, notified Site. The Environmental Clearance was issued vide Letter F.No-67/2009- IA.III, dated 25th October,2010, for Composting, RDF & SLF. The proposed project 'Waste to Energy Plant' is also to be located with in the same plot where the Integrated Solid Waste Management Facility is developed. It is aimed to strengthen the IMSWMF, encompassing energy recovery in addition to existing process through establishment of a Min 36 MW Power Plant having MSW processing capacity up to 3000 TPD for the WtE Plant.

3 The total project area is 40.47 Ha out of which WtE plant area designated is 5.82 Ha. The total cost of the project is estimated to be Rs 378 Crores. The technology proposed to be employed is 'Reciprocating grate Technology' as recommended by MNRE. The power plant constitutes of Boilers, Steam Turbine Generators, with power generation capacity of Min36 MW. The in house consumption will be 15 % of the generated power. Air Cooled condensers are to be used in lieu of WCC and the ash to be sent to the Captive Landfill is less than 20 % of Input Waste. A site specific Environment Management Plan has been developed to ensure that the project is implemented in an environmentally sustainable manner. Air Pollution Control system will consist of Flue Gas Treatment System which includes Adsorption of acidic components and filtration of dust particles through bag filters. The captive landfill will act as a safe long term disposal of wastes; both from health & environmental view point. Leachate generated from the WtE Plant will be treated in the Effluent Treatment Plant and other waste water will be used for ash quenching. A green belt



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area is proposed to be designed primarily for effective control of pollution within the tolerant limit, and having tremendous sink capacity, can help contain & attenuate pollutant concentration in air, and thereby restore & revitalize the environment on a long term basis. The proposed project will help in the disposal of waste in an environmentally safe manner and a more productive utilization of waste in form of RDF & electricity, thus adding to clean & renewable energy, safeguarding the already depleting fossil fuels. The residue reaching the captive Landfill too will be reduced, hence conserving land. The proposed project is to obtain EC for the Waste to Energy plant to generate Min 36 MW power from the municipal waste.

4 The TOR was finalized during the meeting held on 17th - 19th August, 2011. The committee recommended to exempt the public hearing as it was earlier conducted as per provisions of Environmental Impact Assessment Notification, 2006 for Integrated Solid Waste Management facilities project and the proposed waste to energy project is to be located within the site allotted by DDA.

5. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of Environmental Clearance for the project. Accordingly, the Ministry hereby accords necessary Environment Clearance for the above project as per the provisions of Environment Impact Assessment Notification, 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

6. **SPECIFIC CONDITIONS :**

- (i) "Consent for Establishment" shall be obtained from State Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.
- (ii) Spraying of an appropriate herbal sanitizer shall be adopted for odour control in addition to its the vacuum suction and destroying in furnace.
- (iii) Proper shed shall be provided for the compost yard to prevent the rain water coming in contact with the material in the compost yard.
- (iv) The gas generated from the Landfill facility shall be collected and disposed as per rules.
- (v) The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
- (vi) The proponent shall obtain necessary clearance from the Ground Water Authority for the use of ground water.
- (vii) An On Site Emergency Management Plan shall be prepared and implemented.
- (viii) Periodical ground water/soil monitoring to check the contamination in and around the site shall be carried out.

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- (ix) The minimum width of the green belt all around the plot shall be 9.0 m. Project proponent should develop green belt all along the periphery of the site with plant species that are significant and used for the pollution abatement.
- (x) Regular ambient air quality monitoring shall be carried out as per latest Notification of 16th November, 2009.
- (xi) Use only low sulphur diesel. No other oil shall be used.
- (xii) The proponent shall ensure that the project fulfills all the provisions of Solid Wastes (Management and Handling) Rules, 2000 including collection and transportation design etc.
- (xiii) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (xiv) Entire organic material shall be converted into manure. Recyclable material likewise glass, steel, etc., shall be sold to recycler. Only inert material which cannot be either composted or recycled shall be sent to land filling.
- (xv) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.

7. **GENERAL CONDITIONS :**

- (i) Adequate provision for infrastructure facilities including water supply fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.
- (ii) Full support shall be extended to the officers of this Ministry/Regional Office at Chandigarh by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.
- (iv) A six-Monthly monitoring report shall need to be submitted by the project proponents to the Regional Office of this Ministry at Chandigarh regarding the implementation of the stipulated conditions.
- (v) Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.
- (vi) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.
- (vii) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.



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- (viii) The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
 - (ix) A copy of the clearance letter shall be marked to concerned Panchayat/local NGO, if any, from whom any suggestion/ representation has been made received while processing the proposal.
 - (x) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's Office/Tehsildar's office for 30 days.

8. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.

9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

10. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Chandigarh.


11. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

12. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

13. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.


14. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

15 The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.


(Lalit Kapur)
Director (IA-III)

Copy to:

1. The Secretary, Department of Environment, Government of National Capital Territory of Delhi, - Room No. C-602, level-6, C-Wing, Delhi Secretariat, IP Estate New Delhi-02.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110 032.
3. The Conservator of Forests (C), Ministry of Env. and Forests, Regional Office(NZ) Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh-160030.Tel. : 0172-2600061
4. The Member Secretary, Delhi Pollution Control Committee, 4th Floor, I.S.B.T. Building, Kashmere Gate, Delhi-110006
5. Director (EI), Ministry of Environment and Forests.
6. Guard File.
7. Monitoring File.


(Lalit Kapur)
Director (IA-III)